- (b) the reasons this growth could be attributed to;
- whether Government has taken any steps towards public-private (c) partnerships in the sugar sector;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS. FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) and (b) The State Government of Haryana has reported that the sugar industry in Haryana has grown by 11-15% in the year 2011-12 and this is mainly due to remunerative sugarcane prices in the State.

(c) to (e) The sugar mills in the country are either in the private or co-operative/ public sector and the State Governments are having stake in the cooperative and public sector mills. As such, it is for the State Governments/UT's concerned to initiate steps towards public-private partnership in these mills.

Action against real estate companies

†1747. SHRI RASHEED MASOOD: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- the names of real estate companies against whom Competition Commission of India (CCI) the organisation which oversees the competition related matters, has initiated probe;
 - (b) the details thereof;
 - the names of the companies which have been found guilty; and (c)
 - (d) the details of the penalties imposed thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) and (b) The Competition Commission of India has initiated probe against M/s. DLF Ltd., M/s. Larsen & Toubro Ltd., M/s. Tulip Infratech Pvt. Ltd., M/s. JP Associates Ltd. and M/s. Omaxe Ltd. based on 23 cases filed against the above Companies.

[†] Original notice of the question was received in Hindi.

126

(c) and (d) 15 cases against M/s. DLF Ltd., have been decided. The Commission has imposed a penalty of Rs. 630 crore on M/s. DLF Ltd. and has also passed a 'Cease & Desist' order regarding anti-competitive practices adopted by it.

Changes in Companies Act

1748. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is planning to make changes and amendments to the Companies Act to make it powerful to undertake more CSR activities;
 - (b) if so, the details thereof; and
 - (c) the other changes proposed to be incorporated in the Act?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT): (a) to (c) Clause 135 of the Companies Bill, 2011 *interalia*, provides for the specified companies to spend atleast 2% of the average net profits (of last 3 years) in pursuance of the company's Corporate Social Responsibilities (CSR) policy and in case of failure, to specify the reasons for not spending such amount in the Board's Report. In case the disclosure about such reasons in the Board's report is not made, the specified class of companies shall be liable for action under the provisions of the Companies Bill, 2011 which require disclosures to be made in the Board's report. CSR policy is to be undertaken by the companies as specified in Schedule VII of the Companies Bill, 2011.

Violation of accounting principles and financial irregularities by companies

- 1749. DR. T.N. SEEMA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether Government is aware that violation of accounting principles and financial irregularities are being carried out by large corporate groups and their audit firms;
 - (b) if so, the details thereof;
- (c) the number of companies and audit firms found guilty of such violations and irregularities during the last three years;
- $\mbox{(d)} \qquad \mbox{the details of the losses suffered by the exchequer due to such irregularities;} \\ \mbox{and} \\$